BENCH-I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P (IB) No.456/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd November 2017, 10.30 A.M.

Name	of the Company	Shyamal Kumar Chakra -Vs- Stesalit Limited.	borty	
Under Section		(T) O)		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

SUBHASH CH. SANKAR

the Subrash Che Salva hakre box 2/11/2016

2. NAVNEET LAL

Ld. Counsel for the petitioner is present.

It appears from the record that petitioner has not mentioned in the application under which section he has moved the application.

It is on record that the petitioner has filed this application as an operational creditor. He has not complied with the provisions of Section 9(3)(b) and (c) of the Insolvency & Bankruptcy Code, 2016. Petitioner is directed to file the requisite documents as per provisions of Section 9(3)(b) and (c) of the Insolvency & Bankruptcy Code, 2016 along with the amended copy of the petition within 15 days from today.

List the matter on 24/11/2017.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh) Member (J)